

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 602/(MAH)/2017
CA No.

CORAM:

Present: SHRI M.K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 21.04.2017

NAME OF THE PARTIES: Ram Ratna Infrastructure Pvt.Ltd
V/s
Shravan Developers Pvt.Ltd

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

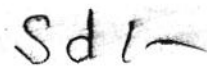
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ORDER

T.C.P. No. 602/I&BP/NCLT/MB/MAH/20167

1. None present. This matter is transferred from the Hon'ble Bombay High Court pertaining to the Provisions of Section 433(e) of the Companies Act, 1956.
2. Due to this reason the Petitioner is seeking time to file Form No. 5 as per the provisions of the New Act. Granted. The Petitioner is directed to file the same on or before 20th May, 2017.
3. The Matter is listed for hearing on 14th June, 2017.

Dated: **21.04.2017**


M.K. Shrawat
Member (Judicial)